

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1975-76)**

(FIFTH LOK SABHA)

SIXTEENTH REPORT
(Presented on the 19th May, 1976)



**LOK SABHA SECRETARIAT
NEW DELHI**

May 19, 1976/Vatsakha 29, 1898 (Saka)

Price : Rs. 1.30

172 272 A

LOK SABHA

Corrigenda
to

The Sixteenth Report of the Committee
on Government Assurances (Fifth Lok Sabha)

Page No.	Correction
9	Sl. No. 20, line 1, <u>for</u> 'either' <u>read</u> 'neither'
16	Sl.No.10, Col.3, line 3, <u>for</u> 'Madras as' <u>read</u> 'Madarsas'
17	Sl.No.13, Col.5, lines 1-2, <u>for</u> 'implementedfi' <u>read</u> 'implemented'
23	Sl.No.29,(i) Col.3, part (b) line 4, <u>for</u> 'of' <u>read</u> 'or' (ii) Col.4, part (c) line 10 <u>for</u> 'Rataney' <u>read</u> 'Ratansey'
33	Sl.No.53, Col.5, line 2, <u>for</u> 'aide' <u>read</u> 'vide'
39	Sl.No.70, Col.5, line 1, <u>for</u> 'Requested' <u>read</u> 'Request'
41	Sl.No.74,(i) Col.5, line 6, <u>for</u> 'uo' <u>read</u> 'on' (ii) Col.5, line 9, <u>for</u> '8.2.79' <u>read</u> '8.2.76'
44	Col.1, <u>against</u> 'USQ. No.8579 dated 5.5.75', <u>insert</u> Sl.No.'81'
53	Sl.No.9, Col.2, line 4, <u>for</u> 'foreing' <u>read</u> 'foreign'

NEW DELHI;

23rd July, 1976
Sravana 1, 1898 (Saka)

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PERSONNEL OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (1975-76)

- Shri B. K. Daschowdhury—*Chairman*
2. Shri Syed Ahmed Aga
 3. Shri Jagadish Bhattacharyya
 4. Shri Narendra Singh Bisht
 5. Shri G. C. Dixit
 6. Shri Samar Guha
 7. Shri B. R. Kavade
 8. Shri Kinder Lal
 9. Shrimati T. Lakshmikanthamma
 10. Shri Sarjoo Pandey
 11. Shri Mulki Raj Saini
 12. Shri P. M. Sayeed
 13. Shri Ramshekhar Prasad Singh
 14. Shri Satyendra Narayan Sinha
 15. Shri K. Subravelu

SECRETARIAT

Shri P. K. Patnaik—*Additional Secretary.*

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri S. N. Khanna—*Senior Examiner of Questions.*

REPORT

I. Introduction

1, the Chairman of the Committee on Government Assurances, having been authorized by the Committee to present the Report on their behalf, present this Sixteenth Report of the Committee.

2. The Committee was constituted on the 1st June, 1975.

II. Sittings of the Committee

3. The Committee held three sittings on the 24th and 25th February and 12th May, 1976. At the sittings held on the 24th and 25th February, 1976, the Committee considered the following items:

- (i) Request from the Department of Parliamentary Affairs for dropping of an assurance;
- (ii) Review of certain pending assurances pertaining to Thirteenth Session of Fifth Lok Sabha; and
- (iii) Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances.

4. At their sitting held on the 12th May, 1976, the Committee considered and adopted their Sixteenth Report.

5. The conclusions arrived at by the Committee on the above matters are set forth in the Minutes of the aforesaid sittings of the Committee which are appended to and form part of this Report.

Cases where the Committee found it necessary to make certain observations or recommendations are as under:—

III. Request from the Department of Parliamentary Affairs for dropping of an assurance

6. The Committee have considered the request made by the Government for the dropping of an assurance given in reply to Unstarred Question No. 220 on the 16th November, 1971 regarding lowering of voting age.

7. It had been represented by the Ministry of Law, Justice and Company Affairs that the reduction in the age of voting from 21 to 18 years raised certain practical problems due to enlargement of the

electorate by nearly 35 millions and the consequent additional electoral arrangements that may have to be made. Further, the State Governments who had expressed their views in the matter were also divided in their opinion. As such the matter required careful consideration and it was difficult to anticipate how long it would take for a decision to be reached in the matter.

8. The Committee note that the Government requested for extension of time for implementation of the assurance twice and the last extension granted was upto the 31st December, 1975. They are unable to understand why Government had kept the assurance pending for over four years since 1971 and after seeking extensions of time for implementation, they have only now come up with the request for dropping of the assurance. The Committee feel that the difficulties which have been explained by the Ministry now should have been thought of even at the time of answering the question.

9. However, considering the difficulties explained by the Ministry, the Committee agree to drop the assurance.

IV. Review of certain pending assurances pertaining to Thirteenth Session of Fifth Lok Sabha.

10. In pursuance of the decision of the Committee contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969), Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of Lok Sabha. If Government foresee any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of time-limit.

11. Assurances pertaining to the Fifth Lok Sabha still lying pending, which have become more than three months old, are being reviewed by the Committee in convenient batches.

12. At their sittings held on the 24th and 25th February, 1976, the Committee reviewed 81 pending assurances pertaining to Thirteenth Session of Fifth Lok Sabha (Second batch) (details given in Annexure to Minutes of the sitting held on 24th February, 1976).

13. During the course of review, the Committee noted that Government have requested for extension of time in 70 cases as indicated in Annexure to Minutes of the sitting held on the 24th February, 1976.

14. The observations or recommendations of the Committee in respect of each case have been indicated in the relevant Minutes. Considering the reasons advanced by the Government, the Committee agree to grant extension of time in cases wherever requested upto the period indicated under the relevant item in those Minutes. The Committee trust that Ministries concerned will ensure implementation of these assurances by the extended dates approved by the Committee.

15. The Committee have again come across some cases where no follow-up action was taken by the Ministry/Department concerned after the assurances were given on the floor of the House. In these cases, the Government neither implemented the assurances nor have they reported to the Committee about the action taken or progress made in the matter of collection of the required information. The Committee were also not approached for extension of time within the prescribed period of three months for implementation of such assurances. The Committee have time and again commented upon such cases. They would again urge upon the Ministries/Departments concerned, especially Ministry of Finance, to take prompt follow up action in pursuance of the assurances given on the floor of the House and keep the Committee informed from time to time of the action taken and progress made in the matter.

V. Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances

16. The Committee have considered requests from the Department of Parliamentary Affairs for the extension of time-limit for the implementation of certain assurances mentioned in Annexure to the Minutes of the sitting held on the 25th February, 1976. After examining the reasons advanced by the Ministries concerned, the Committee agree to grant extension of time in each case upto the period shown in column 3 of Annexure of the aforesaid Minutes. The Committee desire that the Ministries concerned should ensure implementation of these assurances by the extended date.

17. While examining the requests for extension of time for the implementation of assurances, the Committee have come across a number of cases as mentioned in Sl. Nos. 1, 5, 6, 7, 13, 18 and 20 of Annexure to Minutes of the sitting held on 25th February, 1976 where implementation of assurances had been held up on account of non-receipt of requisite information from the State Governments.

18. The Committee suggest that in such cases, a Senior Officer of the Ministry or the Minister concerned in appropriate cases, may

address communications to their counter-parts in the State Governments in order to obtain the requisite information expeditiously for fulfilment of the assurance.

The Committee further suggest that the Government may consider feasibility of devising some machinery or Cell at the Centre charged with the task of co-ordinating and expediting the collection of information from the States required for the fulfilment of the assurances.

VI. Reasons for delay in implementation of assurances

19. The Committee, *vide* para 28 of their Ninth Report, Fifth Lok Sabha, presented to the House on the 6th September, 1974, had desired that while laying the statements in implementation of assurances in Lok Sabha which are more than three months old, the reasons for delay should invariably be indicated in each case in the implementation statements.

20. The Committee are constrained to point out that the above recommendation of the Committee is not being followed strictly by the Ministries/Departments. The Committee, therefore, urge that the Department of Parliamentary Affairs should enjoin upon themselves the responsibility to ensure that reasons for delay are always indicated in the implementation statements by the concerned Ministry/Department in respect of assurances which are more than 3 months old, before they are laid on the Table of the House.

VII. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha

21. A statement showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on 16th April, 1976 is given at Appendix [Part (i) and Part (ii) respectively]. The Committee are glad to note that there is improvement in clearing pending assurances. However, there are still some assurances which are pending for considerable periods. The Committee would like the Ministries concerned to make all-out efforts to implement them without further delay. The Committee also trust that the tempo of implementation of the pending assurances will continue to be maintained by the Ministries thereby decreasing the number of pending assurances.

NEW DELHI;
May 12, 1976

Vaisakha 22, 1898 (Saka).

B. K. DASCHOWDHURY,
Chairman,
Committee on Government
Assurances.

MINUTES

TENTH SITTING

The Committee sat on Tuesday, the 24th February, 1976 from 11.00 hours to 13.00 hours.

PRESENT

- Shri B. K. Daschowdhury—*Chairman*
2. Shri Syed Ahmed Aga
 3. Shri Narendra Singh Bisht
 4. Shri G. C. Dixit
 5. Shri B. R. Kavade
 6. Shrimati T. Lakshmikanthamma
 7. Shri Sarjoo Pandey
 8. Shri Mulki Raj Saini
 9. Shri Ramshekhar Prasad Singh
 10. Shri Satyendra Narayan Sinha

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions*

Shri S. N. Khanna—*Senior Examiner of Questions*

Request from the Department of Parliamentary Affairs for dropping of an assurance given in reply to Unstarred Question No. 220 on the 16th November, 1971 regarding lowering of voting age.

Memorandum No. 114

2. The Committee took up for consideration Memorandum No. 114.

The Committee perused the reasons advanced by the Ministry of Law, Justice and Company Affairs through the Department of Parliamentary Affairs for dropping of the assurance. The Ministry of Law, Justice and Company Affairs had stated that the reduction in the age of voting from 21 to 18 years raises certain practical problems due to enlargement of the electorate by nearly 35 millions and the consequent additional electoral arrangements that may have to be made. Further, the State Governments who had expressed their

views in the matter were also divided in their opinion. As such the matter required careful consideration and it was difficult to anticipate how long it would take for a decision to be reached in the matter. The Ministry had accordingly suggested that the assurance might be dropped.

The Committee noted that the Government requested for extension of time for implementation of the assurance twice and the last extension granted was upto the 31st December, 1975. They failed to understand why Government had kept the assurance pending for over four years since 1971 and after seeking extensions of time for implementation, they have only now come up with the request for dropping of the assurance. The Committee felt that the difficulties which had been explained by the Ministry now should have been thought of even at the time of answering the Question. However, in view of the reasons advanced by the Ministry, the Committee agreed to drop the assurance.

*Review of pending assurances pertaining to Thirteenth Session,
Fifth Lok Sabha.*

Memorandum No. 115

3. The Committee took up for consideration Memorandum No. 115 (Serial Nos. 1—43) for the purpose of reviewing assurances pertaining to the Thirteenth Session of Fifth Lok Sabha (Second batch) relating to the Ministries of Communications, Defence, Education, Social Welfare and Culture, Energy, Finance and Health and Family Planning (details given in Annexure).

The observations or recommendations made by the Committee *seriatim* on the 43 pending assurances are as under:—

Sl. No. 1: The Committee felt that most of the information required in fulfilment of the assurance should have been available with the Ministry. If such information was not available at the Centre in the normal course, steps should be taken to keep it available in future. The Committee, however, agreed to grant the extension upto 12th March, 1976 as requested by the Ministry.

Sl. No. 2: An extension of time for the implementation of the assurance upto 31st January, 1976 had been requested in this case. The period of extension was already over. The Committee were of the opinion that the Policy decision with regard to Job absorption quota of Scheduled Castes and Scheduled Tribes must have been taken in the Ministry itself. Therefore, the information in reply to part (a) of the question should have been readily available in the Ministry. Part (b) of the question sought for information in the case of one

category of employæes only, i.e. the ex-Servicemen. The Committee were not happy at the long delay in implementing the assurance. They, therefore, decided to examine the representatives of the Ministry of Defence in order to know the reasons in detail for the non-implementation of the assurance.

Sl. No. 3: The Committee were of the view that the information with regard to the funds allocated to Universities conducting scientific research should have been available in the Ministry or with the University Grants Commission. The required information should have been supplied to the House much earlier. A request for extension of time upto 15th February, 1976 for implementation of the assurance had been received. As the period of extension was already over, the Committee decided to watch the implementation of the assurance.

Sl. Nos. 4 & 5: Extension of time upto 15th March, 1976 was requested by the Government in these cases. Though the Committee agreed to grant the extension, they observed that all schemes of financial assistance to welfare Institutions and organisations were finalised by the Central Social Welfare Board and the information required in fulfilment of these assurances should have been readily available with the Central Social Welfare Board in their Annual Accounts. The Central Social Welfare Board should surely not take one year to supply the requisite information. The Committee decided to examine the representatives of the Ministry of Education, Social Welfare and Culture in order to know the reasons in detail for the delay in implementation of these assurances.

Sl. No. 6: A request for extension of time upto 31st January, 1976 had been received from the Government. As the period of extension was over, the Committee wanted to know the reasons for so much delay in the implementation of the assurance and desired that it be implemented expeditiously.

Sl. No. 7: The Committee considered the request of the Government for extension of time upto 29th February, 1976 and agreed to grant the extension.

Sl. No. 8: The assurance had neither been implemented nor any progress intimated to the Committee in regard to collection of the information. The Committee took a serious view of this and wanted to know why extension of time was not asked for, the reasons for delay and desired that the assurance should be implemented without delay.

Sl. No. 9: The Committee noted that the assurance had since been implemented *vide* information furnished in reply to Unstarred Question No. 832 on the 19th January, 1976.

Sl. No. 10: The Committee felt that the information required in part (b) of the question regarding Central assistance should have been readily available with the Government and should have been furnished at the time of answering the question. They, however, agreed to grant the extension of time upto 31st March, 1976 as requested by the Ministry.

Sl. No. 11: The Committee felt that the information with regard to part (a) of the question could have been collected during the notice period of the question and should have been furnished at the time of answering the question. A request for extension of time upto 29th February, 1976 had been received. The Committee agreed to grant the extension and wanted to know the reasons in detail for the non-implementation of the assurance.

Sl. No. 12: As the information asked for in the question pertained to one month only, the Committee were surprised to note that the required information had not been furnished by Government so far and on the other hand had requested for an extension of time upto the 31st January, 1976. As the period of extension was over, the Committee wanted to know the reasons for delay in implementation of the assurance and desired that it be implemented without further delay.

Sl. No. 13: The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on the 9th January, 1976. A request for extension of time upto 31st January, 1976 had been received for supplying rest of the information. As the period of extension was over, the Committee desired that the remaining information should be furnished to the House without delay.

Sl. No. 14: The Committee considered the request of the Government for extension of time upto the 27th February, 1976 and agreed to grant the extension.

Sl. No. 15: The Committee considered the request of the Government for extension of time upto the 31st March, 1976 and agreed to grant the extension.

Sl. No. 16: The Government had requested for extension of time upto the 30th September, 1975. No further extension had been asked for. As the period of extension was long over, the Committee wanted to know the reasons in detail for the non-implementation of the

assurance and desired that the assurance should be implemented without any further delay.

Sl. No. 17: An extension of time upto the 31st December, 1975 has been requested. As the period of extension was over, the Committee wanted to know the reasons for delay in implementation of the assurance and desired that it be implemented expeditiously.

Sl. No. 18: A request for extension of time upto the 28th February, 1976 had been received. The Committee agreed to grant the extension.

Sl. No. 19: The assurance had neither been implemented nor any extension requested by the Government. The Committee regretted that no intimation with regard to the action taken to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee felt that the information required to be furnished should have been available within the Ministry itself. The Committee desired that the assurance be implemented without any further delay.

Sl. No. 20: The assurance had either been implemented nor any progress intimated in regard to collection of information. The Committee wanted to know why extension of time was not asked for with reasons for delay and desired that the assurance should be implemented expeditiously.

Sl. No. 21: A request for extension of time upto 31st January, 1976 had been received from the Government. The period of extension was over. The Committee felt that the information required to be furnished was for a period of one week and pertained to only one cited and had to be obtained from one source only. Hence, the Government should not have taken such a long time to furnish the desired information. The Committee wanted to know the reasons for delay in detail for the non-implementation of the assurance and desired that it be implemented without further delay.

Sl. No. 22: The Government had requested for extension of time upto the 30th September, 1975. No further extension had been asked for. As the assurance had been pending for a long time, the Committee decided to hear the representatives of the Ministry of Finance in order to know the reasons in detail for the non-implementation of the assurance.

Sl. No. 23: The Committee noted that the first extension of time upto 30th September, 1975 was asked on the 21st August, 1975, and

the second extension of time upto 31st March, 1976 on the 19th February, 1976. The Committee wanted to know the reasons why the second extension was asked after about five months and why no progress was intimated to the Committee during this period. The Committee, however, agreed to grant the extension of time upto 31st March, 1976 as requested by the Government.

Sl. No. 24: An extension of time upto the 31st December, 1975 has been requested. The period of extension was over. The Committee felt that the information to be furnished in reply to part (b) of the question should have been available within the Ministry itself and should have been supplied at the time of answering the question. As the period of extension was long over, the Committee desired the assurance should be implemented expeditiously.

Sl. No. 25: An extension of time upto the 30th November, 1975 had been requested. The period of extension was long over. The Committee were of the opinion that the information required in reply to parts (b) and (c) of the question should have been available with the Government and furnished to the House earlier. The Committee desired that the assurance be implemented without any further delay.

Sl. No. 26: The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on the 9th January, 1976. A request for extension of time upto 28th February, 1976 had been received from the Government for supplying the rest of information. The Committee agreed to grant the extension.

Sl. No. 27: An extension of time for implementation of the assurance upto the 15th December, 1975 had been requested. The period of extension was already over. The Committee wanted to know the progress made so far in collecting the information. As the assurance was pending for a long time, the Committee decided to hear the representatives of the Ministry of Finance in order to know the reasons in detail for the delay in non-implementation of the assurance.

Sl. No. 28: The Committee considered the request of the Government for extension of time upto 31st March, 1976 for implementation of the assurance. The Committee agreed to grant the extension.

Sl. No. 29: The assurance had neither been implemented nor any progress intimated in regard to collection of information. The Committee wanted to know the reasons therefor and why exten-

ation of time was not asked for. They desired that the assurance be implemented expeditiously.

Sl. No. 30: An extension of time upto 31st October, 1975 had been requested. As the period of extension was long over, the Committee wanted to know the progress made in collection of the information and desired that it be implemented without any further delay.

Sl. No. 31: A request for extension of time upto the 31st March, 1976 had been received. The Committee agreed to grant the extension.

Sl. No. 32: An extension of time upto the 30th November, 1975 had been requested. The Committee wanted to know why further extension of time had not been asked for. The Committee decided to watch the implementation of the assurance.

Sl. No. 33: An extension of time upto the 15th December, 1975 had been requested. As the period of extension was already over the Committee decided to watch the implementation of the assurance.

Sl. No. 34: The assurance had neither been implemented nor any progress intimated in regard to collection of the information. The Committee wanted to know the reasons for delay and why extension of time was not asked for and desired that the assurance should be implemented expeditiously.

Sl. No. 35: The Committee considered the request of the Government for extension of time upto the 31st March, 1976 for implementation of the assurance. The Committee agreed to grant the extension.

Sl. No. 36: A request for extension of time upto the 31st March, 1976 had been received. The Committee agreed to grant the extension.

Sl. No. 37: The Committee considered the request of the Government for extension of time upto the 28th February, 1976 for implementation of the assurance. The Committee agreed to grant the extension.

Sl. No. 38: An extension of time upto the 31st December, 1975 had been requested. As the period of extension was over, the Committee wanted to know the progress made in collection of the information and the reasons for delay in implementation of the assurance.

Sl. No. 39: The Government had requested for extension of time upto the 30th November, 1975. No further extension had been asked for. As the period of extension was long over, the Committee wanted to know the reasons in detail for the non-implementation of the assurance and desired that the assurance should be implemented without any further delay.

Sl. No. 40: The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on the 9th January, 1976. The Committee desired that the remaining information should be furnished to the House expeditiously and the assurance implemented in full.

Sl. No. 41: The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on the 9th January, 1976. Adulteration being a health hazard, the Committee felt that the Ministry should collect the remaining information expeditiously and lay the same on the Table of the House. The Committee agreed to grant the extension of time upto the 27th February, 1976 as requested by the Government.

Sl. No. 42: The Government had requested for extension of time upto the 27th May, 1976. The Committee noted that three extensions had already been asked for implementation of the assurance and the last being upto the 27th February, 1976. The Committee felt that information with regard to parts (a) and (b) of the question could have been furnished at the time of answering the question. The Committee took a serious view of the long delay in implementation of the assurance and wanted the Government to explain the reasons in detail for the delay. They desired that it should be implemented without any further delay.

Sl. No. 43: The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on the 9th January, 1976. An extension of time upto the 10th January, 1976 had been requested. As the period of extension was over, the Committee wanted to know the present position and the reasons for delay in implementation of the assurance.

The Committee then adjourned to sit again on Wednesday, the 25th February, 1976.

ANNEXURE

As on 6th February, 1976

(Vide para 3 of Minutes of the Tenth Sitting)

Pending assurances pertaining to Thirteenth Session, 1975 of Fifth Lok Sabha (and Batch)

Sl. No.	Date and Reference	Text of the Question/ Debate	Assurance given	Remarks
1	2	3	4	5
(Ministry of Communications)				
1.	USQ.No. 4100 dt.19-3-75 by Shri Bibhuti Mishra.	(a) the number of public call offices installed in the States ; (b) the number of public call offices out of them which are meeting their own expenditure ; and (c) the number thereof running in loss.	(a) to (c) : The required information is being collected. It will be placed on the Table of the House.	Requests received from DPA for extension of time (1) on 1-7-75 upto 12-9-75 (2) on 17-9-75 upto 12-12-75 (3) on 19-12-75 upto 12-3-76.
(Ministry of Defence)				
2.	USQ.No.3197 dt.13-3-75 by Shri A.K. Gopalan.	(a) whether Job absorption quota of Scheduled Castes and Scheduled Tribes not filled in during any one year, the balance of quota is carried over to the next year and this holds good for three years ; (b) whether that has been turned down by the Government in the case of Ex-servicemen; and (c) if so, the reasons therefor.	(a) to (c) :—The information is being collected and will be laid on the Table of the House.	Requests received from DPA for extension of time (1) on 1-8-75 upto 24-10-75 (2) on 24-11-75 upto 31-1-76.
(Ministry of Education, Social Welfare and Culture)				
3.	USQ.No. 1961 dt.3-3-75 by Shri Sakti Kumar Sarkar.	(a) Whether some funds have been allocated to Universities for conducting scientific research ; (b) whether requests from Universities have been received regarding inadequacy of the amount ; and (c) the amount allocated to each University during the last three years.	(a), (b) and (c). The required information is being collected and will be laid on the Table of the Sabha in due course.	Requests received from DPA for extension of time (1) on 25-7-75 upto 3-9-75 (2) on 20-10-75 upto 3-11-75.(3) on 6-1-76 upto 15-2-76.

1	2	3	4	5
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4. USQ. No. 3652 (a) the names of the members of Central Social Welfare Board ; (a) to (c) : It was Request received from DPA for extension of time on 12-2-76 upto 15-3-76.
- df. 17-3-75 by Shri M.C. Daga. (b) the functions thereof and its annual administrative expenditure ; and (c) whether the function of Central Social Welfare Board is only to give financial assistance to the well established institutions and if so, State-wise names of the institutions which were given financial assistance in 1973-74 indicating the amount given to each one of them.
- (a) *inter alia* stated that "State-wise names of the institutions which were given financial assistance by the Board in 1973-74 are being obtained and will be placed on the Table of the Sabha."
5. USQ. No. 4545 (a) whether the Central Social Welfare Board allocates money to various voluntary organisations to set up Crafts Centre for poor women and for the upliftment of the children ; (a) to (c) : It was Request received from DPA for extension of time on 12-2-76 upto 15-3-76.
- dt. 24-3-75 by Shri H.N. Mukerjee. (b) if so, the names and how many organisations received the amount in 1972-73, 1973-74 and 1974-75; and (b) *inter-alia* stated that details of the organisations which were provided such assistance by the Central Social Welfare Board during the years 1972-73, 1973-74 and 1974-75 are being collected and will be laid on the Table of the House.
- (c) what is the basis of sanctioning this amount to the voluntary organisations.
6. USQ.No.7678 (a) the number of Child Welfare Centres and Institutions in the country sponsored or financed by the Central Government, the UNICEF the WHO and other international organisations ; and (a) and (b) : The information is being collected and will be laid on the Table of the Sabha. Requests received from DPA for extension of time (1) on 5-8-75 upto 31-10-75 (2) on 14-1-76 upto 31-1-76.
- dt. 28-4-75 by Shri Kushok Bakula. (b) their names and places of location.
7. USQ. No. 7740 (a) the value of the books purchased so far from various firms, indicating their names as also the value of books purchased from each of them, under the Raja Ram Mohan Roy Library scheme ; (a) The information is being collected and will be laid on the Table of the House. Requests received from DPA for extension of time (1) on 22-9-75 upto 29-11-75 (2) on 19-12-75 upto 29-2-76.
- dt. 28-4-75 by Shri Shankar Dayal Singh.
-

1

2

3

4

5

(b) whether the selection of these books has been made by any selection committee and if so, the names of the members thereof and the number of meetings held by it during the last two years; and

(c) language-wise number of copies of each of the books purchased and how these books were distributed.

8. U.S.Q.No. 7877 dt.28-4-75 by Shri N.K. Sanghi & Shri Ramavatar Shastri.

(a) whether at the Vice-Chancellors meet held recently at New Delhi, it has been pointed out that the work load of university teachers is inadequate and even in some parts it is the lowest in the world ;

(a) to (c) :—Information is being collected and will be placed on the Table of the Sabha.

(b) whether the meet has also opined about the university teachers role in students unrest that is prevailing in the universities ; and

(c) if so, the views expressed and the remedial measures that Government propose to take in the matter.

9. S.Q. No. 880 dt. 5-5-75 by Shri Narain Chand Parashar.

(a) the names of the Universities which were closed partially or wholly on account of strikes by the (i) students (ii) Teachers (iii) other Karamcharis during the academic years 1972-73, 1973-74, 1974-75 alongwith the number of times for which they were closed each year as also the duration for which they were closed in each case;

(a) to (d) :—The required information is being collected and will be laid on the Table of the Sabha in due course.

Requests received from DPA for extension of time (1) on 29-8-75 upto 5-11-75 (2) on 19-1-76 upto 5-2-76. (Since implemented vide answer to U.S.Q.No. 832 dated 19-1-76).

(b) Whether Government or the U.G.C. have undertaken any analysis of these closures more particularly where closures have been frequent;

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(c) if so, whether any solution has been found to check this disturbing trend ; and

(d) if so, the nature of solution.

10. U.S.Q. No. 8660 dt. 5-5-75 by Shri Balakrishna Venkanna Naik. (a) the number of Sanskrit Path shalas and Urdu Madras as in the country ; and (b) the pattern of Central assistance to each of these. (a) and (b) :—The required information is being collected and will be placed on the Table of the Sabha in due course. Requests received from DPA for extension of time (1) on 24-7-75 upto 30-9-75 (2) on 30-9-75 upto 31-3-76.

(Ministry of Energy)

11. U.S.Q.No. 8946 dt. 7-5-75 by Shri Janeshwar Misra. (a) whether Government have received any complaints regarding corruption prevailing in the National Coal Development Corporation; (b) whether the office of the Coal Mines Authority is housed in a Five Star Hotel ; (c) whether due to negligence of the General Manager of Giridih area loss amounting to Rs. 20 lakhs has been suffered ; and (d) if so, the action taken by Government in the matter. (a), (c) and (d) :—The information is being collected and will be laid on the Table of the House. Requests received from DPA for extension of time (1) on 26-12-75 upto 31-1-76 (2) on 23-1-76 upto 29-2-76.

(Ministry of Finance)

12. U.S.Q.No.659 dt. 21-2-75 by Shri Hari Kishore Singh. (a) whether a number of raids were carried out by income-tax officials in the month of June, 74 against steel firms ; (b) the particulars thereof, name-wise ; and (c) administrative action taken against them by concerned Governmental agencies. (c) :—It was *inter-alia* stated, "information from the Ministry of Steel and Mines as to the action taken under the Iron and Steel. Control, Order 1956 is being collected and will be laid on the Table of the House. Requests received from DPA for extension of time (1) on 3-6-75 upto 31-7-75 (2) on 2-8-75 upto 30-9-75 (3) on 20-10-75 upto 30-11-75 (4) on 9-12-75 upto 31-1-76.
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13. U.S.Q. No. 713 dt. 21-2-75 by Shri Mahadeepak Singh Shakya.	(a) whether the sugar mill owners in the country have paid income tax due from them for the year 1972, 1973 and 1974 ; and (b) if so, the State-wise particulars thereof and the steps taken by the Government to realise the income-tax arrears.	(a) and (b) :—Information regarding the amount of Income-tax demand raised and collected during 1971-72, 1972-73 and 1973-74, the amount of arrears outstanding as on 31-3-72, 31-3-73 and 31-3-74 against the sugar mill owners and the steps taken to realise the arrears is being collected Income-tax Commissioners charge-wise and will be laid on the Table of the House as early as possible.	Partly implemented vide statement laid in Lok Sabha on 9-1-76. Request received from DPA for extension of time on 9-12-75 upto 31-1-76.	
14. U.S.Q. No. 1591 dt. 28-2-75 by Shri Anantrao Patil.	(a) how many foreign companies are still holding shares as principal companies and when their full Indianisation is expected ; (b) how many such foreign executives including Chairmen and Managing Directors, are likely to relinquish their posts and offer them to competent Indians ; and (c) whether there are any complaints about any companies for flouting the directive of the Government of India and if so, which are those companies.	(b) and (c) :— The information is being collected and will be laid on the Table of the Lok Sabha to the extent it becomes available.	Requests received from DPA for extension of time (1) on 7-6-75 upto 27-8-75(2) on 29-8-75 upto 27-11-75 (3) on 30-12-75 upto 27-2-76.	
15. U.S.Q. No. 1653 dt. 28-2-75 by Shri Birender Singh Rao.	(a) the number of persons arrested during the year 1973-74 and from 1st April, 74 to 31st January, 75 for tax evasion in the country, State-wise ; (b) the value of the property seized by Government belonging to the tax evaders ; and (c) What further steps Government propose to take in this regard.	(a), (b) and (c) :—Information is being collected and the same will be laid on the Table of the House.	Requests received from DPA for extension of time (1) on 21-8-75 upto 30-9-75 (2) on 21-11-75 upto 31-12-75	

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16. U.S.Q.No. 1716 dt. 28-2-75 by Shri Chander Shekhar Singh.	<p>(a) whether during the raids in Gujarat and Bihar, from December 74 to February, 75 a number of contraband articles worth lakhs of rupees and unaccounted money and cash were found;</p> <p>(b) if so, the particulars of such raids ;</p> <p>(c) the action taken against guilty persons;</p> <p>(d) whether Government are aware that Government employees are also involved in smuggling rackets and such other deals ; and</p> <p>(e) if so, the number of Government employees arrested so far.</p>	<p>(a), (b), (c), (d) & (e)— The information is being collected and the same will be laid on the Table of the House.</p>	<p>Request received from DPA for extension of time on 11-8-75 upto 30-9-75.</p>	
17. U.S.Q.No. 1755 dt. 28-2-75 by Shri Hari Singh.	<p>(a) whether a number of raids were carried out in Uttar Pradesh and other parts of the country by the Enforcement Department and Excise Department during January and February, 1975 ;</p> <p>(b) if so, the particulars of the raids and the unaccounted cash, jewellery and other articles seized during these raids ; and</p> <p>(c) the action taken against the guilty persons.</p>	<p>(a), (b) and (c) :— It was <i>inter-alia</i> stated "Information regarding the raids carried out by the Central Excise Department is being collected and the same will be laid on the Table of the House."</p>	<p>Requests received from DPA for extension of time (1) on 30-9-75 upto 31-10-75 (2) on 10-11-75 upto 31-12-75.</p>	
18. S.Q. No. 344 dt. 14-3-75—supplementary by Shri Satpal Kapur.	<p>Arrears of taxes against Shareholders of Jay Engineering Works.</p>	<p>In reply to a supplementary by Sh. Satpal Kapur, the Minister of State in the Ministry of Finance <i>inter-alia</i> stated "In respect of the other Directors, Shri Pratap Bhogilal, Sh. M.L. Khaitan, Shri K.N. Mukerjee and Shri D.N. Poddar, information with re-</p>	<p>Request received from DPA for extension of time on 14-1-76 upto 28-2-76.</p>	

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			<p>gard to tax arrears will be collected and laid on the Table of the House".</p>	
			<p>In reply to another supplementary by Shri Satpal Kapur it was stated "If the Hon. Member wants information regarding shareholders having shares above Rs. 50,000, we shall collect it and lay it on the Table of the House."</p>	
<p>19. S.Q. No. 352 dt. 14-3-75—supplementary by Shri Priya Ranjan Das Munsii.</p>	<p>Cases involving economic offences against Shri R.N. Goenka and his concerns.</p>	<p>On being pointed out by Sh. Priya Ranjan Das Munsii that according to his information that the Court required the investigation material which the Ministry of Finance was not supplying and is delaying the proceedings, the Minister in reply stated, "I shall have to ascertain the fact whether at any stage of the trial the court wanted information from the Ministry of Finance and the Finance Ministry was not in a position to provide those materials."</p>		
<p>20. S.Q. No. 352 dt. 14-3-75—supplementary by Shri Narsingh Narain Pandey.</p>	<p>Cases involving economic offences against Shri R. N. Goenka and his concerns.</p>	<p>On being asked by Shri Narsingh Narain Pandey as to why Shri R. N. Goenka was not being arrested, the Minister stated, "If the Hon. Member is interested in having the information, I can give the information, but at present it is not with me."</p>		
<p>21. USQ. No. 3316 dt. 14-3-75 by Sardar Swaran</p>	<p>(a) the names of the persons whose lockers were searched at</p>	<p>(a) to (c) :—It was <i>Inter-alia</i> stated, "Information in res-</p>	<p>Requests received from DPA for ex-</p>	

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| <p>Singh Sokhi and Shri Jyotirmoy Bosu.</p> | <p>Calcutta during the 3rd week of February, 1975;</p> <p>(b) the value of Jewellery, gold and diamonds found as a result thereof; and</p> <p>(c) what action Government propose to take against the persons involved.</p> | <p>pect of searches carried out by the Custom and Gold Control authorities during the 3rd week of February, 1975 is being collected and will be laid on the Table of the House."</p> | <p>tension of time (a) on 14-7-75 upto 31-7-75 (2) on 12-9-75 upto 30-9-75 (3) on 18-10-75 upto 30-11-75 (4) on 9-12-75 upto 31-12-75 (5) on 14-1-76 upto 31-1-76.</p> |
| <p>22. U.S.Q. No. 3358 dt. 14-3-75 by Shri S.N. Misra.</p> | <p>(a) whether it has come to the notice of Government that a large number of officials of public undertakings have been visiting foreign countries ;</p> <p>(b) if so, the names of such officials who went abroad during the last three years, year-wise ;</p> <p>(c) the foreign exchange involved in each case; and</p> <p>(d) the objects of their visits.</p> | <p>(a) to (d) : The information is being collected and would be laid on the Table of the House.</p> | <p>Request received from DPA for extension of time on 29-7-75 upto 30-9-75.</p> |
| <p>23. U.S.Q. No. 3464 dt. 14-3-75 by Shri P. G. Mavalankar.</p> | <p>(a) whether any searches were made by Income-tax/customs officials at the residential and business premises of individuals in Ahmedabad and other parts of Gujarat between November 1, 1974 and February 28, 1975 ;</p> <p>(b) if so, the full details thereof ;</p> <p>(c) further steps taken in such cases where searches were made earlier ;</p> <p>(d) whether some cases were found not guilty of any offences; and</p> <p>(e) if so, their names and other details and whether the said innocent cases were published or notified to the public.</p> | <p>(a) to (e) : The information is being collected and will be laid on the Table of the House.</p> | <p>Request received from DPA for extension of time on 21-8-75 upto 30-9-75.</p> |

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24.	USQ. No. 4401 dt. 21-3-75 by Shri Sat Pal Kapur.	<p>(a) the names of directors of M/s Bush India Limited and the outstanding liabilities against them under income-tax, wealth tax, excise duty and corporation tax and the action taken to realise the same ;</p> <p>(b) whether any CBI enquiry was ever conducted against them or any such enquiry is pending against them at present and if so, the particulars thereof; and</p> <p>(c) whether any raids were conducted at the residence of the directors or at the premises of the company and if so, the particulars thereof and the details of the documents and goods seized during the raids.</p>	(a) to (c) : Information is being collected and will be laid on the Table of the House.	Requests received from DPA for extension of time (1) on 21-8-75 upto 30-9-75 (2) on 1-12-75 upto 31-12-75.
25.	USQ. No. 4402 dt. 21-3-75 by Shri Sat Pal Kapur.	<p>(a) the name of directors of M/s English Electric Company Limited and the outstanding liabilities against them under income-tax, wealth tax, excise duty and corporation tax and the action taken to realise the same ;</p> <p>(b) whether any CBI enquiry was ever conducted against them or any such enquiry is pending against them at present, if so, the particulars thereof; and</p> <p>(c) whether any raids were conducted at the residence of the directors or the premises of the company and if so, the particulars thereof and the details of documents and goods seized during the raids.</p>	(a) to (c) : Information is being collected and will be laid on the Table of the House.	Request received from DPA for extension of time on 20-10-75 upto 30-11-75.

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26. SQ. No. 610 dt. 11-4-75 by Shri Sat Pal Kapur.	<p>(a) the names of Directors and persons/companies who have invested a capital of Rs. 10,000 or more in M/s. Jay Engineering Works Ltd. and against whom arrears of income-tax, wealth-tax, excise duty and corporation tax are outstanding;</p> <p>(b) the amount so outstanding and since when outstanding;</p> <p>(c) the action taken or proposed to be taken to recover the same; and</p> <p>(d) the reasons for delay in realising the tax dues.</p>	<p>(a) to (d). It was <i>inter-alia</i> stated that as indicated in reply to supplementaries to the Honourable Member's earlier Starred Question No. 344 in regard to the same company replied in the House on 14-3-75, the requisite information regarding shareholders having shares above Rs. 50,000 is being collected and the same will be laid on the Table of the House as soon as possible. Information regarding the Directors of the Company is also being collected and will be laid on the Table of the House.</p>	<p>Partly implemented <i>vide</i> statement laid in Lok Sabha on 9-1-76. Request received from DPA for extension time on 22-1-76 upto 28-2-76.</p>	
27. USQ. No. 5877 dt. 11-4-75 by Shri Somchand Solanki.	<p>(a) whether Coca Cola Export Corporation has been resorting to over-invoicing in exports in order to earn higher importation replenishment licences during the last three years;</p> <p>(b) whether it resorts to under-invoicing in the matter of imports of concentrate and is indulging in evasion of import duties; and</p> <p>(c) whether the Ministry has received number of complaints against Coca Cola Export Corporation in this matter and still it has not recommended penal action under I(DR) Act and Customs Act against this firm.</p>	<p>(a) to (c). Information is being collected and will be laid on the Table of the House.</p>	<p>Requests received from DPA for extension of time (1) on 1-9-75 upto 15-9-75 (2) on 30-9-75 upto 15-10-75 (3) on 27-10-75 upto 15-11-75 (4) on 1-12-75 upto 15-12-75.</p>	
28. USQ. No. 5936 dt. 11-4-75 by Shri H. K. L. Bhagat.	<p>(a) whether any of the shareholders/directors of the India Carbon Ltd. were arrested on char-</p>	<p>(a) to (c). The information is being collected and will be laid on the</p>	<p>Requests received from DPA for extension of</p>	

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		ges of smuggling;	Table of the House as soon as possible.	time (1) on 28-7-75 upto 31-8-75 (2) on 29-8-75 upto 31-10-75 (3) on 4-2-76 upto 31-3-76.
		(b) if so, the names of such persons ; and		
		(c) the nature of charges and the incriminating articles received from them.		
29. USQ. No. 6035 dt. 11-4-75 by Shri Sat Pal Kapur.	(a) the names of directors of M/s. Mohindra and Mohindra Ltd., and the amount of income-tax, wealth-tax, excise duty and corporation tax outstanding against each of them and the action taken to realise the same;	(a) Information regarding Income Tax and Wealth Tax outstanding against the Directors of the Company was furnished. The remaining information is being collected and will be laid on the Table of the House.		
	(b) whether any CBI enquiry was ever conducted against them of any such enquiry is pending against them and if so, the particulars thereof; and			
	(c) whether any raids were conducted at the residence of the directors or at the premises of the company and if so, the particulars thereof and the details of the documents and goods seized during the raids.	(c) No. raid by Income-tax authorities was conducted at the residence of the Directors S/Shri Keshub Mahindra, Harish Mahindra, H. S. Malik, Suresh Mahindra, Devji Ratancy, K.V. Sardesai, H.V.R. Iyengar and Yogindra N. Mafatlal or at the premises of the company. Remaining information is being collected and will be laid on the Table of the House.		
30. USQ. No. 6036 dt. 11-4-75 by Shri Sat Pal Kapur.	(a) the names of the directors of M/s. German Remedies Ltd. and the amount of income-tax, wealth tax, excise duty and corporation tax outstanding against each of them and the action taken to realise the same ;	(a) Information is being collected and will be laid on the Table of the House.	Request received from DPA for extension of time on 20-10-75 upto 31-10-75.	

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(b) whether any CBI enquiry was ever conducted against them or any such enquiry is pending against them and if so, the particulars thereof; and

(c) whether any raids were conducted at the residence of the directors or at the premises of the company and if so, the particulars thereof; and the details of the documents and goods seized during the raids.

(c) Information is being collected and will be laid on the Table of the House.

31. SQ.No. 700 dt. 18-4-75—supplementary by Shri Jagannath Rao Joshi. Assets of 30 Industrial Business Houses. Referring to the statement laid in reply to parts (a) & (b) of the Question indicating that Tata had 20, Birla 48, Mafatlal 14 undertakings. the hon'ble Member suggested that the information with regard to those against whom any sort of cases of economic offences are pending could also have been given. The Hon'ble Speaker directed the Minister that the information should be collected and laid on the Table of the House. Request received from DPA for extension of time (1) on 12-12-75 upto 31-1-76. (2) on 30-1-76 upto 31-3-76.
32. SQ.No. 700 dt. 18-4-75—supplementary by Shri Indrajit Gupta. Assets of 30 Industrial Business Houses—cases of economic offences. Referring to the statement laid in reply to the question Shri Indrajit Gupta stated that although 30 names are listed here under the heading of groups, there are atleast two cases according to this statement No. 14—Indign Aluminium and No. 21—Hindustan Lever, where the Request received from DPA for extension of time on 23-6-75 upto 30-11-75.

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			<p>number of undertakings is only one each. These are not houses in that sense like the others. At least in respect of these two, why could they not give the information that is required. The Honourable Speaker directed the Minister to collect the information.</p>	
<p>33. USQ. No. 6690 18-4-75 by Shri Murasoli Maran.</p>	<p>(a) whether political parties represented in Parliament are assessed to Income-tax in respect of the following receipts :—</p>	<p>Information relating to assessment of political parties is being collected and will be laid on the Table of the House as early as possible.</p>	<p>Request received from DPA for extension of time (1) on 4-7-75 upto 16-9-75, (2) on 16-9-75, upto 31-10-75, (3) on 13-11-75 upto 15-12-75</p>	
	<p>(i) subscription from members;</p>			
	<p>(ii) donations collected from the public ;</p>			
	<p>(iii) election-fund collection from the public and its members ;</p>			
	<p>(b) the details of the principle or method adopted to assess the above ; and</p>			
	<p>(c) the details of the assessment made in respect of the political parties represented in Parliament for 1971-72, 1972-73 and 1973-74.</p>			
<p>34. U. S. Q. No. 6753 dated 18-4-75 by Shri Bhogendra Jha</p>	<p>Referring to the reply given to Unstarred Question No.762 dated 21-2-75 regarding anti-smuggling operations and asking what are the details with regard to the total seizure of smuggled goods and arrest of smugglers, State-wise since November, 1974.</p>	<p>The Information is being collected and will be laid on the Table of the Sabha as soon as possible.</p>		

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35. U.S.Q. No. 6814 dated 18-4-75 by Shri Hukam Chand Kachwai.	(a) the amount of Income-tax and excise duty paid by the directors and share-holders of Super Sonic Plastic (Pvt.) Ltd., Shri Plastic Industries, 15-16 Sheelnath Camp, Shri Plastic Industries (near highway petrol pump) Rau, Indore (M.P.), T. J. Industries, Poona, T. J. Industries, Bombay during 1972-73, 1973-74 and 1974-75 (upto March) and the amount outstanding now ;	(c) Information is being collected and will be laid on the Table of the House.	Request received from DPA for extension of time on 27-10-75 upto 31-12-75.	
	(b) the names of the directors and share-holders holding shares of these industries and the number of shares held by each of them ; and			
	(c) whether large amounts are shown in the registers by the management of these industries as payments to the workers, if so, whether Government will enquire into all these facts..			
36. U.S.Q. No. 7643 dated 25-4-75 by Shri Narain Chand Parashar	(a) the number of persons who have been prosecuted/ convicted for economic offences during the last three financial years;	(a) to (d). Information is being collected and will be laid on the Table of the House.	Request received from DPA for extension of time on 12-2-76 upto 31-3-1976.	
	(b) whether Government have taken any preventive measures in this regard;			
	(c) if so, what are the steps taken, and			
	(d) whether adequate publicity is given to the various steps taken as also to highlight the punishments awarded to those found guilty of the commission of these crimes.			

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37. U.S.Q. No. 8404 dated 2-5-75 by Shri Sat Pal Kapur.	(a) Whether any of the Directors of East India Hotels Limited has been arrested on smuggling charges ;	(a) to (e) : Information is being collected and will be laid on the Table of the House as soon as possible.	Request received from DPA for extension of time on 12-2-76 upto 28-2-76.	
	(b) whether any raids were conducted on their premises ;			
	(c) the particulars thereof and the documents and goods recovered as a result of these raids ;			
	(d) the total amount of Income-tax, Wealth-tax, Excise duty and Corporation tax outstanding against each of them for the last three years, and			
	(e) the particular efforts made to realise the tax dues and further steps proposed to be taken in the matter.			
38. U.S.Q. No. 9313 dated 9-5-75 by Shri Samar Guha.	(a) whether anti-smuggling drives are continuing ;	(b) Information is being collected and will be laid on the Table of the House ;	Request received from DPA for extension of time on 19-11-75 upto 31-12-75.	
	(b) if so, latest facts about goods, currencies and other valuables seized and persons arrested during this drive upto 30th April, 1975 ;			
	(c) whether gold and jewellery have been seized from the secret treasuries of former princes ;	(c) & (d) : It was <i>inter-alia</i> stated, "Regarding the seizures effected, if any, from the secret treasuries of other former princes information is being collected and will be laid on the Table of the House".		
	(d) if so, facts thereabout ; and			
	(e) latest figures about number of cases instituted against smugglers and men arrested in connection with smuggling activities.	(e) Information is being collected and will be laid on the Table of the House.		
39. U.S.Q. No. 9381 dated 9-5-75 by Shri G. C. Dixit.	(a) whether the Income-tax and the Customs departments have recently detected some unauthorised deals in Madhya Pradesh ;	(a) to (d) : It was <i>inter-alia</i> stated, "Information in respect of detections, seizures etc. made by the Customs authorities is being	Request received from DPA for extension of time on 20-10-75 upto 30-11-75.	

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		<p>(b) whether huge amount of black money has been seized in the raids conducted by them ;</p> <p>(c) if so, the facts in this regard; and</p> <p>(d) the action taken by Government against the culprits.</p>	<p>collected and will be laid on the Table of the House."</p>	
40.	U.S.Q. No. 9412 dated 9-5-75 by Shri Sat Pal Kapur.	<p>(a) whether any of the Directors of Goa Carbon Ltd. has been arrested on smuggling charge ;</p> <p>(b) whether any raids were conducted on their premises ;</p> <p>(c) the particulars thereof and the documents and goods recovered as a result thereof ;</p> <p>(d) the total amount of various taxes, i.e. Income-tax, Wealth-tax, Excise Duty, Corporation Tax outstanding against each of them for last three years; and</p> <p>(e) the particular efforts made to realise the tax dues and further steps proposed to be taken in the matter.</p>	<p>(a) to (e) : Information is being collected and will be laid on the Table of the House.</p>	<p>Partly implemented vide statement laid in Lok Sabha on 9-1-76.</p>
(MINISTRY OF HEALTH AND FAMILY PLANNING)				
41.	U.S.Q. No. 1459 dated 27-2-75 by Shri Sat Pal Kapur.	<p>(a) the number of spurious drugs detected in various parts of the country during the calendar year 1974 ;</p> <p>(b) the brand names of products which were copied by the spurious drug manufacturers ;</p> <p>(c) whether the said spurious drug manufacturers have since been detected and apprehended; and</p>	<p>(a) to (d) : The information is being collected and will be laid on the Table of the Sabha as soon as received.</p>	<p>Partly implemented vide statement laid in Lok Sabha on 9-1-76.</p> <p>Request received from DPA for extension of time on 26-11-75 upto 27-2-76.</p>

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- (d) the action taken or proposed to be taken against them.
42. U.S.Q. No. 1526] (a) whether the pay scales recommended by the Third Pay Commission have been implemented in respect of pharmacists; (a) to (d) : The required information is being collected and will be laid on the Table of the Sabha, Requests received from DPA for extension of time (1) on 23-5-75 upto 27-8-75. (2) on 29-8-75 upto 27-11-75. (3) on 20-11-75 upto 27-2-76.
- dated 27-2-75 by Shri R. J. Singh.
- (b) if so, the pay scales and span of each pay scale in terms of years;
- (c) the number of pharmacists stagnating at the maximum and the number likely to be stagnated at the maximum in the next two years; and
- (d) the number of pharmacists who have completed 10 to 20 years of service and number who have completed 5 to 10 years of service.
43. U.S.Q. No. 5773 (a) whether many states are thinking of stopping the practice of paying non-practising allowance to their doctors; (a), to (c) : The information is being collected and will be laid on the Table of the House in due course. Partly implemented *vide* statement laid in Lok Sabha on 9-1-1976. Request received from DPA for extension of time on 9-12-75 upto 10-1-76.
- dated 10-4-75 by Shri Rana Bahadur Singh.
- (b) if so, the reaction of Government in this regard; and
- (c) whether the stoppage of such allowances shall deprive the backward regions of such states from getting the services of experienced doctors.

(MINISTRY OF HOME AFFAIRS)

44. U.S.Q. No. 2268 (a) what actions have been, or are going to be taken against hoarding black-marketing, smuggling, adulteration, usury and other economic offences and to what effect Statewise; and (a) and (b) : The Ministry are collecting the relevant data from all State Governments and all Ministries concerned Partly implemented *vide* statement laid in Lok Sabha on 9th January, 1976. Request received from DPA for extension of
- dated 5-3-75 by Shri Bhogendra Jha.

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		(b) what is the total number of persons arrested for economic offences under the various Acts dealing with economic offences and proceeded against U/S 110 Cr. P.C. (as amended), State-wise for such economic offences during the last one year.		time on 22-1-76 upto 29-2-76.
45	U.S.Q. No. 3068 dated 12-3-75 by Shri Samar Guha.	(a) whether Government have maintained records or undertaken study of the incidents of atrocities committed on the Harijans and the Tribal Communities of India;	(b). to (e) :- Information is being collected and will be laid on the Table of the House.	Partly implemented <i>vide</i> statement laid in Lok Sabha on 9-1-76. Request received from DPA for extension of time on 19-1-76 upto 29-2-76.
		(b) if so, the State-wise break-up of such incidents occurred in the years 1972-74;		
		(c) the figures of persons killed, injured and the properties lost ;		
		(d) whether Government have paid compensation for loss of life and properties in case of such incidents;		
		(e) if so, the total amount paid so far ; and		
		(f) the concrete steps taken or proposed by the Government to firmly deal with such incidents of violence committed on the Harijans and the Tribal communities of India.		
46	U.S.Q. No. 3940 dated 19-3-75 by Smt. Yashri C. K. Chandrappan, Sakti Kumar Sarkar, G. Y. Krishnan and Vijay Pal Singh.	(a) whether the attention of Government has been drawn to the news that a sixteen year old pretty Harijan girl was seduced and later auctioned to a Thakur in Chattisgarh, Madhya Pradesh, by traffickers in women ;	(a). to (c) : Facts are being ascertained from the State Governments concerned.	Partly implemented, <i>vide</i> statements laid in Lok Sabha on 9-1-76. Request received from DPA for extension of time on 19-1-76 upto 31-2-76.
		(b) whether the attention of Government has also		

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		<p>been drawn to cruel atrocities perpetrated on Harijans in Rajasthan and Karnataka; and</p>		
47	<p>U.S.Q. No. 5523 dated 9-4-75 by Shri N. K. Sanghi.</p>	<p>(c) if so, the facts thereof.</p> <p>(a) whether the menace of unlicensed arms and their use by anti-social elements in the border districts of the country both East and West, has assumed serious proportions;</p> <p>(b) whether some foreigners were apprehended carrying such unlicensed arms into India from Pakistan and no action as yet has been taken against them;</p> <p>(c) whether such arms are finding their way in the students unions of different universities in the country; and</p> <p>(d) if so, the quantum of unauthorised arms seized during 1973 and 1974 and steps being taken to curb this menace.</p>	<p>(d) : It was <i>inter-alia</i> stated that information in regard to 1974 is being collected from the concerned authorities and will be placed on the Table of the House on receipt.</p>	<p>Requests received from DPA for extension of time (1) on 4-7-75 upto 2-9-75 (2) on 12-9-75 upto 2-11-75 (3) on 10-12-75 upto 5-1-76 (4) on 14-1-76 upto 3-2-76.</p>
48	<p>Dated 15-4-75.</p>	<p>Calling Attention—Reported burning of houses of Harijans and murder of their children in Navada, Bihar.</p>	<p>On a point raised by Shri Shankar Dayal Singh, the Dy. Minister of Home Affairs referred to the news item that has appeared in the 'Indian Nation' dated 10-4-75 and <i>inter alia</i> stated that "I do not have the information stating that there were deaths of 3 children also. But we will make further enquiries and supply it to the hon. member."</p>	<p>Requests received from DPA for extension of time (1) on 5-8-75 upto 15-10-75 (2) on 13-11-75 upto 31-12-75.</p>
49	<p>Dated 15-4-75.</p>	<p>Calling Attention—Reported burning of houses of Harijans and murder of their children in Navada, Bihar.</p>	<p>On a point raised by Sh. Shankar Dayal Singh, the Hon. Dy. Minister of Home Affairs stated that we would certainly bring the incidents referred to in Nav Bharat Times and Arya-</p>	<p>Requests received from DPA for extension of time (1) on 5-8-75 upto 15-10-75 (2) on 13-11-75 upto 31-12-75.</p>

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- 50 Dated 15-4-75 **Calling Attention—** Reported burning of houses of Harijans and murder of their children in Navada, Bihar.
- 51 S.Q. No. 752 dt. 23-4-75 by Shri Hemendra Singh Banera and Shri Ishwar Chaudhary.
- (a) the per day *per capita* average expenditure incurred so far on the persons lodged in jails on smuggling charges;
- (b) the per day *per capita* average jail expenditure incurred so far on the persons lodged in jails in connection with the J. P. movement ;
- (c) whether these averages differ with each other and if so, to what extent and the reason therefor; and
- (d) the number of persons, among the persons
- varta to the notice of the Bihar Government and get the information from them. Further information will be secured from Bihar Government and will be intimated to the Member about relief and other matters connected with this incident.
- Referring to the observations made by Shri Chandra Shailani and Shri A. B. Vajpayee, the Dy. Minister *inter-alia* stated that "As I have already said, we have no information about the intentional atrocities committed in the Harijans in Navada District as reported to us by the Bihar Government. We will certainly get more information on the points raised by the hon. Members and the news item appeared in the Nav Bharat Times and Aryavarta."
- (a) to (d) :— Information is being collected and will be laid on the Table of the House.
- Requests received from DPA for extension of time.
- (1) on 11-8-75 upto 30-9-75
 (2) on 24-10-75 upto 8-11-75
 (3) on 24-11-75 upto 31-12-75
 (4) on 6-1-76 upto 31-1-76.

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arrested on smuggling charges, kept in class 'A', class 'B', class 'C', and in special class.

- 52 U.S.Q. No. 8100 dated 30-4-75 by Shri Sat Pal Kapur.
- (a) the particulars of explosives found during the year 1974 in various parts of the country; and
- (b) the numbers and names of persons arrested in this connection and the action taken against them in each case.
- (a) and (b):
The information is being collected from the State Governments and it would be laid on the Table of the House on receipt.
- Requests received from DPA for extension of time (1) on 1-8-75 upto 24-9-75.
(2) on 26-9-75 upto 22-11-75
(3) on 1-12-75 upto 21-1-76
(4) on 28-1-76 upto 20-2-76.

(MINISTRY OF INDUSTRY AND CIVIL SUPPLIES)

- 53 U.S.Q. No. 8212 dated 30-4-75 by Shri K. Lakkappa.
- (a) the particulars of various tyre and cement producing firms in the country at present; and
- (b) The information is being collected and will be laid on the Table of the House.
- Partly implemented *aide* statement laid in Lok Sabha on 9-1-76.
- (b) the total amount of profits earned by each one of them during 1972-73, 1973-74 and 1974-75.

(MINISTRY OF LABOUR)

- 54 Short Notice Question No. 2 dated 6-3-75 Supplementary by Shri S. M. Banerjee.
- Mining accident near Mael Colliery in Karanpura Coal Field.
- On a point raised by the Member the Minister *inter-alia* stated that as to how many persons had been working, who were the persons, who were working and who actually died, how many dead bodies had been removed by them is still not known. The police are still investigating. If any information is provided, I would consider it to be my privilege, honour and duty to come before the House and inform the House about it.
- Requests received from DPA for extension of time.
(1) on 8-7-75 upto 6-9-75.
(2) on 5-1-76 upto 6-3-76.

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55	Short Notice Question No.2 dated 6-3-75-Supplementary by Shri Narsingh Narain Pandey.	Mining accident near Mael Colliery in Karan-pura Coal Field.	Referring to the Statement of the Minister given in reply to Short Notice Question No. 2, Shri Narsingh Narain Pandey brought to the Notice another accident that took place in Hisalan on 1st March, and enquired whether the State Government had furnished any information to the Central Government about these illegal minings and, what preventive measures have so far been taken to prevent such illegal minings. The Minister <i>inter-alia</i> stated, "If the hon. member had given some indication to me in the morning, I would have come with some information about the other incident also. As soon as I go back, I will find out if any information is available and pass it on to him if it is available. With regard to illegal mining the Director General of Mines Safety informed the State Government and has also drawn the attention of the concerned Ministries. Labour Ministry is not directly concerned with illegal mining. On a report dated 30th September, 74 from the Director General of Mines Safety about unauthorised and illegal mining on a large scale that was going on in different areas, the matter was brought to	Request received from DPA for extension of time on 21-10-75 upto 6-12-75.

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			<p>the notice of the Department of Coal on 15-10-74. The Department was reminded subsequently on 10-12-74, 10-1-75 and 22-2-75. We have been reminding the concerned authorities and the State Government was asked to look into the matter. If any information is available I will supply it to the hon. member."</p>	
56	<p>U.S.Q. No. 6567 dated 17-4-75 by Shri P. Venkata-subbaiah.</p>	<p>Steps taken to make payment of the increased linkage dearness allowance that had become due to the newspaper employees.</p>	<p>Information is being collected.</p>	<p>Requests received from DPA for extension of time. (1) on 21-7-75 upto 31-8-75 (2) on 16-9-75 upto 31-10-75 (3) on 12-11-75 upto 30-11-75; (4) on 1-12-75 upto 31-12-75.</p>
57	<p>U.S.Q. No. 9202 dated 8-5-75 by Sardar Swaran Singh Sokhi.</p>	<p>(a) whether about 30,000 Coal Miners who have been thrown out of jobs by the Mine owners in Hazaribagh Distt. due to no fault of theirs are facing starvation ;</p> <p>(b) whether Government would force the Mine owners to compensate for the idle period, till they improved the safety measures in their coal mines, or provide with some alternative arrangement so that they might not revolt, in the present disturbing situation of Bihar; and</p> <p>(c) what other suitable steps Government propose to take in the matter.</p>	<p>(a) to (c) :— Information is being collected and will be placed on the Table of the Lok Sabha.</p>	<p>Requests received from DPA for extension of time. (1) on 1-9-75 upto 8-11-75. (2) on 21-1-76 upto 8-2-76.</p>

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(MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS)

- 58 S.Q. No. 108 (a) whether Central Government have issued any directions to the State Governments for providing free legal aid to the people of Scheduled Castes and Scheduled Tribes; (b) and (c):— Information is being collected from the State Governments Partly implemented vide statement laid in Lok Sabha on 5-2-76. Request received from DPA on 1-12-75 or extension of time upto 28-2-76.
- (b) whether some States have also decided to appoint Legal Advisers in all the districts; and
- (c) if so, the names of such States.
- 59 U.S.Q. No. 4756 (a) the names of Judges of Supreme Court and High Courts of the country who have been appointed in various capacities after retirement during the last three years, year-wise; and (a) and (b):— The information is being collected and will be laid on the Table of the House.
- (b) the period of employment in each case.
- 60 USQ. No. 5438 (a) the particulars of companies which have gone into liquidation during 1972-73, 1973-74 and 1974-75; (a) to (c):— Requests received from DPA for extension of time (1) on 18-8-75 upto 11-11-75. (2) on 19-11-75 upto 15-12-75. (3) on 19-12-75 upto 15-2-76.
- (b) companies in respect of whose Boards of Directors action was taken for mismanagement during these years and
- (c) what is the nature of action taken in each case and the result thereof.
- 61 USQ. No. 5472 (a) total number of merger and take-over of companies during the last three years; and (a) and (b):— It was *inter-alia* stated that the information regarding cases of merger is being collected and will be laid on the Table of the House. Requests received from DPA for extension of time. (1) on 2-9-75 upto 30-11-75. (2) on 3-12-75 upto 31-12-75. (3) on 6-1-76 upto 31-1-76. (4) on 4-2-76 upto 28-2-76.
- (b) salient features of each merger and take-over during this period.

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62	USQ. No. 7193 dated 22-4-75 by Shri C. K. Chandrappan.	<p>(a) whether attention of Government has been drawn to the fact that Jaipur Udyog Ltd., Delhi had indulged in a malpractice of purchasing materials at exorbitantly high rates from certain suppliers, like Ashok Cement Ltd., Ashoka Steel Limited and other 13 firms during the first quarter of 1973;</p> <p>(b) if so, the facts thereof;</p> <p>(c) action taken against the Company;</p> <p>(d) whether it has also been brought to the notice of Government that this company had been placing orders through middlemen for its purchases at a very high rate while it could have placed orders with the manufacturers directly at lower rates; and</p> <p>(e) if so, the facts thereof.</p>	(a) to (c) :- Information is being collected and will be laid on the Table of the House.	<p>Requests received from DPA for extension of time.</p> <p>(1) on 24-7-75 upto 19-10-75.</p> <p>(2) on 8-10-75 upto 22-1-76.</p>
63	USQ. No. 7221 dated 22-4-75 by Shri M. C. Daga.	<p>The number and names of Government companies found guilty under the Companies Act, 1956 during 1973, 1974 and 1975, indicating the sections of the Act under which they were found guilty and the action taken against them and the results thereof.</p>	The information is being collected and will be placed on the Table of the House.	<p>Requests received from DPA for extension of time.</p> <p>(1) on 24-10-75 upto 31-12-75.</p> <p>(2) on 14-1-76 upto 29-2-76.</p>
64	USQ. No. 8686 dated 6-5-1975 by Shri K. Pradhani.	<p>(a) how much amount has been allotted for the current financial year for providing legal aid to the tribals;</p> <p>(b) whether it is allotted State-wise;</p> <p>(c) what amount of money was spent last year; and</p> <p>(d) how many persons have been benefited thereby.</p>	(a) to (d) :- The information is being collected from the Ministry of Home Affairs and will be laid on the Table of the House.	<p>Requests received from DPA for extension of time (1) on 1-12-75 upto 20-2-76. (2) on 17-2-76 upto 31-5-76.</p>

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65.	USQ. No. 8733 dated 6-5-1975 by Shri C. Janardhanan.	(a) whether many private companies have become Government Companies and the capital owned therein by virtue of certain provisions of the Companies Act; and (b) if so, the names of such companies and the capital owned therein by the Government and other state-owned financial institutions.	(a) and (b):— The information is being collected and will be laid on the Table of the House.	Requests received from DPA for extension of time. (1) on 2-9-75 upto 31-12-75 (2) on 19-1-76 upto 31-3-76.
66.	USQ. No. 8858 dated 6-5-1975 by Shri K. Pradhani.	(a) whether there is a proposal to give legal aid to the tribals during the Fifth Five Year Plan, (b) if so, how much money has been allotted for the same; (c) whether it is proposed to be allotted state-wise; and (d) if so, the salient features thereof.	(a) to (d):— The information is being collected from the Ministry of Home Affairs and will be laid on the Table of the House.	Requests received from DPA for extension of time. (1) on 4-9-75 upto 30-11-75 (2) on 11-2-76 upto 20-2-76. (3) on 17-2-76 upto 31-5-76.

DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS

67.	USQ. No. 4059 dated 19-3-75 by Shri Birender Singh Rao.	(a) the number of officers, with their particulars, belonging to All-India Cadre who have been re-employed in the States/Centre by the Government of India after retirement category-wise, during the last three years, year-wise; (b) the period of employment in each case; and (c) the special reasons for such employment in each case.	(a) to (c):— The information is being collected and shall be laid on the Table of the House.	Requests received from DPA for extension of time. (1) on 28-6-75 upto 15-8-75. (2) on 18-10-75 upto 15-12-75. (3) on 22-12-75 upto 31-1-76. (4) on 4-2-76 upto 15-3-76.
68.	USQ. No. 6409 dated 16-4-75 by Shri Arjun Shripat Kasture.	(a) the number of Central Class I Services Officers recommended by various Ministries/Departments during 1974 for appointment to the post of Under Secretary, Deputy Secretary, Director, Joint Secretary,	(a) & (b):— Information is being collected and will be laid on the Table of the House.	Request received from DPA for extension of time on 13-11-75 upto 31-3-76.

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Additional Secretary and Secretary and the number that were actually empanelled for various level posts by the Personnel Department; and

- (b) the number of Scheduled Caste and Scheduled Tribe Central Class I Service officers who satisfied the eligibility test prescribed by the Personnel Department and the number included in (a) above and the percentage they bear with the overall numbers. Ministry-wise Department-wise.

MINISTRY OF RAILWAYS

69. USQ. No. 8854 dated 6-5-75. by Shri Chandrika Prasad. Referring to the reply given to Unstarred Question No. 1363 on the 20th November, 73 regarding uniform designation for S & T. Staff on Indian Railways and asking:—

- (a) whether list of standard and uniform designations of various categories have been circulated all over Indian Railways and are being followed;
- (b) if so, what are the various designations and their brief work details and if not, the reasons there for;
- (c) whether such instructions involve some financial complications or some other difficulties; and
- (d) if so, what are those.

DEPARTMENT OF SCIENCE AND TECHNOLOGY

70. SQ. No. 305 dated 12-3-75 Supplementary by Shri Inderjit Gupta. Rebate got by Hindustan Lever Research and Development Section from Government. On being asked by the Hon'ble Member to clarify the discrepancy in the figures of claim made by M/s. Hin-
- Requested received from DPA for extension of time on 9-7-75 upto 31-7-75

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dustan Levers about the write off of capital expenditure for the year 1971, and in those figures (which are more than the actual claim) accepted by the Central Board of Direct Taxes, the Minister said "We shall certainly bring to the notice of the Central Board of Direct Taxes the discrepancy that has been pointed out by the hon'ble Member and find out what is the actual position and I shall lay the results of the enquiry on the Table of the House."

MINISTRY OF STEEL AND MINES

- 71 USQ. No. 1464 dated 27-2-75 by Shri Hukam Chand Kachwaj.
- (a) the number of firms owned by small entrepreneurs and traders of Madhya Pradesh which have deposited money with the Union Government for the purchase of steel and iron during the year 1972-73 and 1973-74; It was *inter-alia* stated "Detailed information asked for in regard to deposit of earnest money with the producers is being collected and will be laid on the Table of the House. Requests received from DPA for extension to time. (1) on 23-5-75 upto 27-8-75. (2) on 29-8-75 upto 27-11-75. (3) on 26-11-75 upto 27-2-76.
- (b) the names of the firms out of them, which have been supplied steel and also of those which are yet to be supplied the same;
- (c) the total amount of money deposited with Government from the Madhya Pradesh State during the aforesaid period; and
- (d) the number of persons whose money has been returned by now and of those whose deposits are yet to be returned and the reasons why their deposits could not be returned so far.

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- 72 USQ. No. 2540 (a) total number of industrial units, State-wise, suspended during 1973 & 1974 by Iron and Steel Controllers offices on charges of misuse of iron and steel materials;
- (b) the names, addresses and particulars of major units, including the names and particulars of their Directors, who have been charged with misuse of iron and steel materials and specific charges against each; and
- (c) the nature of action taken on each major case of misuse besides suspension for a particular period.
- The information is being collected and will be laid on the Table of the House.
- Requests received from DPA for extension of time.
(1) on 9-6-75 upto 6-9-75.
(2) on 3-9-75 upto 6-12-75.
(3) on 22-12-75 upto 6-2-76.
- 73 USQ. No. 4121 (a) the quantity with value of iron and steel allocated from Central sources to Karnataka during 1973-74 as compared to 1972-73; and
- (b) the quantity with value of iron and steel proposed to be allocated to Karnataka during the current year.
- (a) and (b):— The information is being collected and will be laid on the Table of the House.
- Requests received from DPA for extension of time.
(1) on 18-6-75 upto 19-9-75.
(2) on 25-9-75 upto 19-12-75.
- 74 USQ. No. 9137 (a) the total amount of steel quota allocated to K. T. Steel, Amarnath, Bombay;
- (b) the purpose for which the steel quota was allotted to them;
- (c) whether they have failed in utilising steel for purpose for which it was allotted to them; and
- (b) if so, whether the firm has since been black listed and if so, since when and further action taken or proposed to be taken against the firm and its Directors along with the names and addresses of Directors of the firm.
- (a) to (d):— The information is being collected and will be laid on the Table of the House.
- Requests received from DPA for extension of time.
(1) on 5-8-75 upto 8-11-75.
(2) on 12-11-75 upto 8-2-79.

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(MINISTRY OF SUPPLY AND REHABILITATION)

- 75 USQ. No. 3232 (a) the number of cases in (a) to (d) :—The in- Request for
dated 13-3-75 which the directive and formation is being dropping of
by Shri Chan- references were issued collected and will the assurance
dra Shekhar singh. to Delhi State Adminis- be laid on the Table was consid-
tration to allot suitable alternative accommoda- of the House. ered by the
tions to displaced persons evicted by the Committee at
Estate Office, New Delhi and their replies their sitting
to such directives and references seeking clarifi- held on 3rd
cations; cations; The Commi-
tee did not
(b) whether such clarifi- agree to drop
cations were submitted the assurance
and if so, the facts and desired
thereabout; that it should
(c) whether the persons be implemen-
are still complaining ted expediti-
about the above direc- ously (para 12
tions and references of Thirteenth
having not been rede- Report).
med; and
(d) if so, the action being taken to implement the same.
- 76 USQ. No. 4263 (a) the number of former (d) Information is Partly imple-
dated 20-3-75 East Pakistan refugees being collected and mented vide
by Shri Samar and the places where state ment laid
Guha they have been perma- on the Table
nently rehabilitated out- of the Lok
side West Bengal; Sabha on
9-1-76. Re-
(b) the number of refu- quest received
gees who have deserted from DPA for
these rehabilitation sites; extension of
time on
23-12-75 upto
20-2-76.
- (c) the State-wise break-up of the sites of rehabilitation; and
(d) the State-wise break-up of the funds allocated upto 1974 for rehabilitation of these refugees.
- 77 USQ. No. 6556 (a) how many letters were (a) and (b) The in- Requests re-
dated 17-4-75 written by the President formation is being ceived from
by Shri Anadi and General-Secretary DPA for ex-
Charan Das. of Rehabilitation, Im- placed on the Table tension of
ployees Union to the of the Sabha as time.
Dandakaranya Admi- early as possible.

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nistration, Department of Rehabilitation. Minister and Deputy Minister of Rehabilitation during the period from February, 1972 to date; and

(1) on 7-8-75
upto 17-9-75
(2) on 29-12-75
upto 24-2-76.

(b) how many letters were disposed of with a decision which went in favour of the employee members of the Union, how many were disposed of with decisions which did not favour the employees, how many were not acknowledged and how many were not replied to.

(MINISTRY OF WORKS AND HOUSING)

78 USQ. No. 2902 dated 10-3-75. by Shri Janeshwar Mishra.

(a) the number of Central Government and Delhi Administration employees working in Delhi whose families have their own houses in Delhi (Union Territory); and

(a) and (b). It was stated that the information in respect of the Central Government employees as it stands now is being collected.

Partly implemented *vide* statement laid in Lok Sabha on 9-1-76. Request received from DPA for extension of time on 23-1-76 upto 9-3-76.

(b) the number among them who have been allotted Government accommodation also.

79 SQ. No. 464 dated 24-3-75. by Shri Shashi Bhushan.

(a) the total number of workers killed in Delhi when portions of buildings fell during the last three years and those injured;

(c) The particulars of those who were arrested and challaned was given. The information regarding payment of compensation, if any to the victims is being collected and will be laid on the Table of the House.

Request received from DPA for extension of time.

(1) on 4-7-75 upto 27-9-75.

(b) the steps taken by Government to ensure that the construction contracts were awarded to registered contractors only; and

(c) whether the victims have been given any compensation and if so, the particulars thereof and whether any of the house owners has been arrested and challaned; if so, the particulars thereof.

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| 80 | USQ. No. 5259 dated 7-4-75 by Shri M. C. Daga. | (a) the area of land acquired and the number of houses requisitioned by the Central Government in Rajasthan under the Requisitioning and Acquisition of Immovable Property Act, 1952 indicating the locations, names of owners and nature thereof; | (a) to (c). The information is being collected and will be laid on the Table of the House. | Partly implemented <i>vide</i> statement laid in Lok Sabha on 9-1-76. Request received from DPA for extension of time on 22-1-76 upto 6-3-76. |
| | | (b) the purposes for which they have been requisitioned and the amount of money given to the owners in each case by way of rent or compensation, and | | |
| | | (c) the period for which Government propose to keep all of them under their occupation. | | |
| USQ. No. 8579 dated 5-5-75 by Shri Phool Chand Verma. | Referring to the reply given to Unstarred Question No. 4568 on the 16th December, 1974 regarding insanitary conditions due to the construction of open nallah by D.D.A. in village Rarhi Jharia-Maria, Lajpat Nagar, New Delhi and asking for:— | (a) steps taken to clear the nallah which is a serious health hazard; | (a) to (c) The information is being collected and will be laid on the Table of the Sabha. | Requests received from DPA for extension of time.
(1) on 2-8-75 upto 6-10-75
(2) on 1-10-75 upto 18-11-75. |
| | | (b) whether the request to cover the nallah has been acceded to; and | | |
| | | (c) whether some villagers have constructed walls and blocked the passage on the south left side of nallah thereby making the area all the more insanitary. | | |

MINUTES
ELEVENTH SITTING

The Committee sat on Wednesday, the 25th February, 1976 from 10.30 hours to 12.00 hours.

PRESENT

Shri B. K. Daschowdhury—*Chairman*

MEMBERS

2. Shri Syed Ahmed Aga
3. Shri Narendra Singh Bisht
4. Shri Sarjoo Pandey
5. Shri Mulki Raj Saini
6. Shri Ramshekhar Prasad Singh
7. Shri Satyendra Narayan Sinha

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri S. N. Khanna—*Senior Examiner of Questions.*

*Review of pending assurances pertaining to Thirteenth Session,
Fifth Lok Sabha*

MEMORANDUM NO. 115

2. The Committee resumed further consideration of Memorandum No. 115 (Serial Nos. 44—81) for the purpose of reviewing assurances pertaining to Thirteenth Session of Fifth Lok Sabha (second batch) relating to the Ministries of Home Affairs, Industry and Civil Supplies, Labour, Law, Justice and Company Affairs, Department of Personnel and Administrative Reforms, Railways, Department of Science and Technology, Steel and Mines, Supply and Rehabilitation and Works and Housing (details given in Annexure to Minutes dated the 24th February, 1976).

The observations or recommendations made by the Committee seriatim on the remaining 38 pending assurances are as under:—

*Sl. Nos. 44 & 45:—*The Committee noted that the assurances had been partly implemented *vide* statements laid on the Table of Lok

Sabha on the 9th January, 1976. Requests for extension of time upto the 29th February, 1976 had been received for supplying rest of the information. The Committee agreed to grant the extension.

Sl. No. 46:—The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on the 9th January, 1976. An extension of time upto the 31st January, 1976 had been requested for supplying rest of the information. As the period of extension was over, the Committee desired that the information in full implementation of the assurance should be laid on the Table of the House expeditiously.

Sl. No. 47:—An extension of time upto the 3rd February, 1976 had been requested for implementation of the assurance. As the period of extension was over, the Committee wanted to know the present position and the reasons for delay in implementation of the assurance.

Sl. No. 48:—An extension of time upto the 31st December, 1975 had been requested in this case. As the period of extension was long over, the Committee wanted to know the present position and the reasons for delay in the implementation of the assurance. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 49:—An extension of time upto the 31st December, 1975 had been requested. As the period of extension was long over, the Committee wanted to know the present position and the reasons for delay in the implementation of the assurance. The Committee desired that the assurance be implemented expeditiously.

Sl. No. 50:—The assurance had neither been implemented nor any progress intimated in regard to collection of the information. The Government had also not asked for any extension of time for implementation of the assurance. The Committee deplored inaction on the part of the Government in regard to this assurance and desired that the assurance should be implemented without any further delay.

Sl. No. 51:—An extension of time upto the 31st January, 1976 had been requested by the Government in this case. As the period of extension was over, the Committee decided to watch implementation of the assurance.

Sl. No. 52:—A request for extension of time upto the 20th February, 1976 had been received from the Government. The period

of extension was just over. The Committee wanted to know the present position and decided to watch implementation of the assurance.

Sl. No. 53:—The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on the 9th January, 1976. The Committee wanted to know the present position and desired that the information in full implementation of the assurance should be laid on the Table of the House expeditiously.

Sl. No. 54:—An extension of time upto the 6th September, 1975 had been previously requested in this case. The Government had now made a further request for extension of time upto the 6th March, 1976. The Committee failed to understand why no information on the subject was forthcoming from the authorities concerned. They wanted the Government to pursue the matter with the authorities concerned more vigorously. The Committee, however, agreed to grant the extension upto the 6th March, 1976 as requested by the Government.

Sl. No. 55:—An extension of time upto the 6th December, 1975 had been requested. As the period of extension was long over, the Committee wanted to know the present position and the difficulties being faced by the Government in supplying the information. The Committee wanted to know the reasons in detail for delay in implementation of the assurance.

Sl. No. 56:—An extension of time upto the 31st December, 1975 had been requested. As the period of extension was long over, the Committee wanted to know the present position and the reasons for delay in implementation of the assurance.

Sl. No. 57:—An extension of time upto the 8th February, 1976 had been requested. The period of extension was over. The assurance related to 30,000 coal miners who had been thrown out of job by mine owners and were facing starvation. The Committee were of the opinion that the delay in implementation of such assurances relating to human problem defeats the very purpose of asking the question and the whole drill in collecting the information becomes infructuous. Government should realise the urgency and importance of such matters and give due attention. The Committee desired that the Government should take effective steps to implement the assurance at the earliest.

Sl. No. 58:—The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on the 5th

February, 1976. A request for extension of time upto the 28th February, 1976 had been received for supplying rest of the information. The Committee agreed to grant the extension.

Sl. No. 59:—The Committee were surprised to note that the assurance had neither been implemented nor any progress intimated to them in regard to collection of the information. The Government had not even cared to ask for any extension of time for implementation of the assurance. The Committee deplored the attitude of the Government in regard to this assurance. They wanted to know the reasons in detail for delay in implementation of the assurance and desired that it be implemented without any further delay.

Sl. No. 60:—The Committee considered the request of the Government for extension of time upto the 7th March, 1976 for implementation of the assurance. The Committee agreed to grant the extension.

Sl. No. 61:—A request for extension of time upto the 28th February, 1976 had been received. The period of extension was about to be over. The Committee decided to watch implementation of the assurance.

Sl. No. 62:—An extension of time upto the 22nd January, 1976 had been requested. As the period of extension was over, the Committee wanted to know the present position and the reasons for delay in implementation of the assurance.

Sl. No. 63:—The Committee considered the request of the Government for extension of time upto the 29th February, 1976 for implementation of the assurance and agreed to grant the extension.

Sl. Nos. 64 & 66:—The Government had asked for extension of time upto the 31st May, 1976 for the implementation of the assurances. The Committee were not satisfied over the long delay in implementation of the assurances and felt that extension of time upto the 31st May, 1975 was not justified. They, therefore, decided to hear the representatives of the Ministry of Law, Justice and Company Affairs in order to know the reasons in detail for delay in collecting the required information.

Sl. No. 65:—The Committee felt that the information asked for in fulfilment of the assurance should have been readily available in the Ministry and were surprised to know that extension of time upto the 31st March, 1976 for supplying the information had been

asked for. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 67:—The Committee felt that the information required to be collected was of a simple nature and should have been within the knowledge of Government. A request for extension of time upto the 15th March, 1976 had been received. The Committee agreed to grant the extension and decided to watch implementation of the assurance.

Sl. No. 68:—The Committee considered the request of the Government for extension of time upto the 31st March, 1976 for implementation of the assurance. The Committee agreed to grant the extension and watch the implementation of the assurance.

Sl. No. 69:—The assurance had neither been implemented nor any progress intimated in regard to collection of the information. The Government had not even asked for extension of time. The Committee were critical of the casual manner in which the assurance had been treated. They desired that the assurance should be implemented without any further delay.

Sl. No. 70:—An extension of time upto the 31st July, 1975 had been requested. The period of extension was long over. Neither the assurance had been implemented nor further extension asked for by the Government. The Committee were unhappy over the casual manner in which this assurance had been treated by the Government. The Committee wanted to know the reasons for delay and desired that the Government should take immediate steps to implement the assurance.

Sl. No. 71:—A request for extension of time upto the 27th February, 1976 had been received. The Committee agreed to grant the extension and decided to watch implementation of the assurance.

Sl. No. 72:—An extension of time upto the 6th February, 1976 had been requested. As the period of extension was over, the Committee wanted to know the reasons for delay in implementation of the assurance and desired that it be implemented without further delay.

Sl. No. 73:—An extension of time upto the 19th December, 1975 had been requested. As the period of extension was long over, the Committee wanted to know the reasons for delay in implementation of the assurance and desired that it should be implemented expeditiously.

Sl. No. 74:—A request for extension of time upto the 8th February, 1976 had been received. As the period of extension was already over, the Committee wanted to know the present position and the reasons for delay in implementation of the assurance.

Sl. No. 75:—The Committee were informed that the request of the Government for dropping of the assurance had been considered by the Committee at their sitting held on the 3rd October, 1975 and the Committee had not agreed to drop the assurance. The Committee decided to watch the implementation of the assurance.

Sl. No. 76:—A request for extension of time upto the 20th February, 1976 had been received. As the period of extension was already over, the Committee wanted to know the present position and the reasons for delay in implementation of the assurance.

Sl. No. 77:—An extension of time upto the 24th February, 1976 had been requested. As the period of extension was just over, the Committee decided to watch the implementation of the assurance.

Sl. No. 78:—The Committee considered the request of the Government for extension of time upto the 9th March, 1976 and agreed to grant the extension.

Sl. No. 79:—An extension of time upto the 27th September, 1975 had been requested. The period of extension was long over. The assurance had neither been implemented nor any further extension asked for. The Committee were unhappy over the long delay in the implementation of the assurance and desired that it be implemented expeditiously.

Sl. No. 80:—The Committee considered the request of the Government for extension of time upto the 6th March, 1976 and agreed to grant the extension.

Sl. No. 81:—An extension of time upto the 18th November, 1975 had been requested. As the period of extension was long over, the Committee wanted to know the reasons for delay in implementation of the assurance and desired that it be implemented expeditiously.

Requests from the Department of Parliamentary Affairs for extension of time-limit for the implementation of certain assurances given during the various sessions of Fifth Lok Sabha.

MEMORANDUM NO. 116

3. The Committee then took up for consideration various requests made by the Department of Parliamentary Affairs for the extension

of time-limit for the implementation of 26 assurances given during the various sessions of Fifth Lok Sabha, as shown in the Annexure.

After examining the reasons advanced by the Ministries concerned, the Committee agreed to grant extension of time for the implementation of the assurances upto the period shown against each in the Annexure. Observations made by the Committee in certain cases are shown in Column 4 thereof for compliance by the Ministries concerned.

4. The Chairman then referred to para 1 of the Minutes of the Eighth Sitting of the Committee held on the 9th April, 1975 about the scope and jurisdiction of the Committee (Page 60, Eleventh Report, Fifth Lok Sabha) and informed the Committee that it has since been decided that the statement under reference made during the course of discussion on the Maintenance of Internal Security Bill on the 18th June, 1971 was not an assurance falling within the scope of functions of the Committee on Government assurances. He, therefore, suggested that the matter may be treated as closed. The Committee agreed.

The Committee then adjourned.

ANNEXURE

(Vide para 3 of Minutes of the Eleventh Sitting)

Details of pending assurances for which the Department of Parliamentary Affairs have requested for extension of time and recommendations of the Committee thereon.

Serial No.	Particulars of Assurance	Extension granted by the Committee upto	Observation of the Committee
1	2	3	4
1.	U.S.Q. No. 4218 dated 12-12-74 by Shri Ajit Kumar Saha regarding persons arrested for drugs adulteration. (Health & Family Planning)	11-3-1976	
2.	U.S.Q. No. 3616 dated 9-12-74 by Shri Mulki Raj Saini regarding Central Grant to Bharat Sewak Samaj. (Agriculture & Irrigation)	8-3-1976	
3.	U.S.Q. No. 639 dated 15-11-74 by Shri Hukam Chand Kachwai regarding purchase and sale of cotton. (Commerce)	19-3-1976	The Committee wanted to know why Cotton Corporation "have been unable" to make enquiries. They wanted a detailed note on the subject.
4.	U.S.Q. No. 2539 dated 11-3-74 by Sarvashri Atal Bihari Vajpayee and Jagannathrao Joshi regarding Ministers in possession of Fallow and Cultivable Land. (Agriculture & Irrigation)	31-3-1976	
5.	U.S.Q. No. 3718 dated 9-12-74 by Shri M. C. Daga regarding Central Grants for Youth Wings in States. (Agriculture & Irrigation)	9-3-1976	Information already available should be laid on the Table of the House.
6.	U.S.Q. No. 3399 dated 18-3-74 by Shri M. S. Purty regarding land aid acquired and allotted to Schedule Castes/Tribes landless agricultural labourers in Bihar. (Agriculture & Irrigation)	31-3-1976	

1

2

3

4

7. U.S.Q. No. 4228 dated 12-12-74 31-3-1976 Information already available by Shri Mulki Raj Saini regarding Hospitals run by Religious Organizations in the country. (Health & Family Planning) should be laid on the Table.
8. Supplementary by Dr. Laxminarayan Pandeya on S.Q. No. 164 dated 10-8-72 regarding comprehensive Industrial Relations Law. (Labour) The assurance was given on the 10th August, 1972 by the then Labour Minister to the effect that "our efforts are to bring forward during this session but I do not think that it is a possible thing, but during the next session, definitely, a comprehensive Industrial Relations Law will be introduced". The Committee were unable to appreciate why despite such definite assurance the Committee were requested to grant six extensions and the seventh extension upto 31st December, 1976 had now been asked for. The Committee failed to understand the circumstances under which such an assurance was given on the floor of the House when Government were not themselves aware that even after such a long period of time how much more time was likely to be taken for the finalization of the Bill. The Committee would like to know precisely as to what was the intention of the Government in regard to this legislation and whether the points being raised now were not known to Government in 1972.
9. U.S.Q. No. 749 dated 15-11-74 20-3-1976 The Committee wanted to know by Sarvashri Biren Engti and B. K. Daschowdhury regarding foreign exchange released for travels abroad. which were the defaulting Ministries and what explanations had been given by them for delay in supplying the necessary information. The Committee however agreed to grant extension of time upto 20th March, 1976 as asked for but desired that the assurance should be implemented expeditiously.
10. U.S.Q. No. 8611 dated 29-4-74 30-6-1975 by Shri Birender Singh Rao regarding Report of Cow Protection Committee. (Agriculture & Irrigation)

1	2	3	4
11.	U.S.Q. No. 3684 dated 19-3-74 by Sarvashri N. R. Vekaria and Arvind M. Patel. regarding application of Foreign Exchange Regulation Act to Foreign Companies. (Law, Justice and Company Affairs)	8-4-1976	
12.	S.Q. No. 71 dated 26-5-71 by Sarvashri M. Kalayanasundaram and B. S. Bhaura regarding formation of Inter-State Council. (Home Affairs)	29-2-1976	
13.	U.S.Q. No. 4589 dated 16-12-74 by Sarvashri G. Y. Krishnan and C. K. Jaffer Sharief regarding eradication of illiteracy. (Education, Social Welfare and Culture)	31-3-1976	
14.	U.S.Q. No. 7444 dated 18-4-73 by Shri Ramavatar Shastri regarding complaint against the grant of pension. (Home Affairs)	31-3-1976	
15.	U.S.Q. No. 1752 dated 4-3-74 by Sarvashri Indrajit Gupta and C. K. Chandrappan regarding Central directive on disorders due to Land Reform in States. (Agriculture & Irrigation)	31-3-1976	
16.	U.S.Q. No. 336 dated 12-11-74 by Sarvashri Ramavatar Shastri and C. K. Chandrappan regarding tour abroad by some officials to import know-how for drug industry. (Chemicals & Fertilizers)	31-3-1976	The Committee desired to know which were the firms from whom information was still awaited, when were they asked to furnish the information and what type of information was asked for. The Committee, however, agreed to grant extension of time upto 31-3-76.
17.	U.S.Q. No. 5977 dated 8-4-74 by Shri Shankar Rao Savant regarding complaint from Maharashtra about waste and non consumable material in imported foodgrains. (Agriculture & Irrigation)	22-4-1976	
18.	U.S.Q. No. 967 dated 18-11-74 by Suro Jyotirmoy Bosu regarding flour supplied to Bakeries. (Agriculture & Irrigation)	1-5-1976	The Committee desired that whatever information was available with the Government should be laid on the Table of the House at the earliest.

1	2	3	4
19.	U.S.Q. No. 8337 dated 26-4-74 by Sarvashri Jagannathrao Joshi and Atal Bihari Vajpayee regarding import licences issued to Maruti Share-holders. (Commerce)	29-2-1976	
20.	U.S.Q. No. 8578 dated 30-4-74 by Shri D. B. Chandra Gowda regarding persons prosecuted for violating law prohibiting Dowry and child marriage during last two years. (Law, Justice & Company Affairs)	31-3-1976	
21.	U.S.Q. No. 2921 dated 3-12-74 by Shri Bhaljibhai Ravjibhai Parmar regarding equity capital and other assets of certain foreign drug firms. (Chemicals & Fertilizers)	31-3-1976	
22.	U.S.Q. No. 458 dated 14-11-74 by Shri Madhu Limaye regarding allocation of steel quota to Maruti Ltd.. (Steel & Mines)	14-4-1976	
23.	U.S.Q. No. 432 dated 14-11-1974 by Shri Ramsahai Pandey regarding alleged allocation of Stainless Steel to fake firms of Bombay. (Steel & Mines)	14-3-1976	The Committee wanted to know why so much time was needed by the Ministry to implement this assurance.
24.	U.S.Q. No. 4355 dated 13-12-74 by Shri R. R. Sharma regarding arrears of taxes against share-holders of Maruti Ltd. (Finance)	31-3-1976	
25.	U.S.Q. No. 8560 dated 5-5-1975 by Shri Mulki Raj Saini regarding Schemes run by Bharat Sewak Samaj. (Agriculture & Irrigation)	5-5-1976	
26.	Supplementary by Shri Narasingh Narain Pandey on S.Q. No. 856 dated 2-5-75 regarding accumulation of stocks of controlled cloth. (Commerce)	2-5-1976	

MINUTES
TWELFTH SITTING

The Committee sat on Wednesday, the 12th May, 1976 from 15.00 hours to 16.00 hours.

PRESENT

Shri B. K. Daschowdhury—*Chairman.*

MEMBERS

2. Shri Jagadish Bhattacharyya
3. Shri Narendra Singh Bisht
4. Shri G. C. Dixit
5. Shri Kinder Lal
6. Shrimati T. Lakshmikanthamma
7. Shri Sarjoo Pandey
8. Shri Satyendra Narayan Sinha

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri S. N. Khanna—*Senior Examiner of Questions.*

Representation from the President, All India Organization of Pensioners, New Delhi regarding grant of Dearness Allowance to Government Pensioners.

MEMORANDUM NO. 117

2. The Committee took up for consideration Memorandum No. 117.

The Committee noted that the matter raised in the representation by the President, All India Organization of Pensioners, New Delhi had been considered in detail by the Committee on Petitions, Lok Sabha and the Committee had made a number of specific recommendations in their Twenty-fifth Report presented to Lok Sabha on the 6th January, 1976.

The Committee further noted that the Minister of Finance had announced an additional *ad hoc* relief to the extent of 10 per cent of pension, subject to a minimum of Rs. 10 and a maximum of Rs. 50 with effect from 1st October, 1975 to Government Pensioners, during his Budget Speech on the 15th March, 1976.

In view of the above, the Committee felt that no further action was necessary on their part.

3. The Committee then considered their draft Sixteenth Report and adopted the same.

4. The Committee authorized the Chairman, and in his absence Shri Sarjoo Pandey, M.P., to present the Report on Wednesday, the 19th May, 1976.

5. This being the last sitting of the Committee, the Chairman thanked the Members for their cooperation and for having taken keen interest and pains in the work of the Committee. He appreciated the team-spirit evinced by the Members irrespective of their party affiliations and their unanimous decisions on all matters. On behalf of the Members of the Committee, Shri Satyendra Narayan Sinha placed on record the warm appreciation of the able manner in which the Chairman had conducted the proceedings of the Committee and had added new dimensions to the Committee.

The Committee then adjourned.

APPENDIX

(Vide para 21 of the Report)

Statement showing the position of assurances as on 16th April, 1976.

(i) *Assurances pertaining to the Fourth Lok Sabha*

Session	No. of pending assurances pertaining to Fourth Lok Sabha* selected by the Committee (5th Lok Sabha) for being pursued further as on 4-2-1976	No. of assurances implemented/ dropped upto 15-4-76 (last date of laying of implementation statements)	No. of assurances outstanding
Seventh Session, 1969 .	2		2**
Eighth Session, 1969 .	1		1%
Ninth Session, 1969 .	1		1@
Tenth Session, 1970 .	2		2£
Eleventh Session, 1970 .	2	1	1†
TOTAL .	8	1	7

*573 pending assurances were originally selected by the First Committee (1971-72) of Fifth Lok Sabha for being pursued further.

**Ministries of Information and Broadcasting & Law

% Ministry of Law.

@ Ministry of Information and Broadcasting

£ Ministries of Commerce and Finance

† Ministry of Commerce.

(ii) Assurances pertaining to the Fifth Lok Sabha

Session	No. of assurances called out	No. of assurances implemented/ dropped	No. of assurances outstanding
First Session. 1971 . . .	42	42	Nil.
Second Session. 1971 . . .	1007	1003	4
Third Session. 1971 . . .	347	343	4
Fourth Session 1972 . . .	831	829	2
Fifth Session. 1972 . . .	351	349	2
Sixth Session. 1972 . . .	398	397	1
Seventh Session. 1973 . . .	847	841	6
Eighth Session. 1973 . . .	426	422	4
Ninth Session. 1973 . . .	490	482	8
Tenth Session. 1974 . . .	865	855	10
Eleventh Session. 1974 . . .	362	358	4
Twelfth Session. 1974 . . .	561	533	28
Thirteenth Session. 1975 . . .	898	813	85
Fourteenth Session. 1975 . . .	Nil
Fifteenth Session. 1976 . . .	105	28	77
TOTAL . . .	7530	7295	*235

*For Ministry-wise details, please see next page.

(iii) Ministry-wise details of outstanding assurances

Ministry/Department	Session of Fifth Lok Sabha													
	2nd	3rd	4th	5th	6th	7th	8th	9th	10th	11th	12th	13th	15th	Total
Agriculture & Irrigation							1		3	1	5	9	5	24
Commerce	1	1	1				2	1	1		1	2	3	13
Communications														
Defence													1	1
Education, S.W. & Culture			1				1				3	4	1	10
External Affairs											1			1
Finance								1	3	1	3	11	11	30
Health & Family Planning											3	1	1	5
Heavy Industry													1	1
Home Affairs	1					2		2		1	2	2	6	16
Industry & Civil Supplies												2	1	3
Irf. & Broadcasting											1		3	4
Energy									1				1	2
Labour		1		1		1						3	12	18
Law, Justice & Co. Affairs	2			1				1	2		1	4	7	18
Petroleum & Ch. and Fertz.					1	3		2		1	6	37	2	52

